



# सरकारी गजट, उत्तराखण्ड

उत्तराखण्ड सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)  
(उत्तराखण्ड अधिनियम)

देहरादून, सोमवार, 06 मई, 2024 ई०

बैशाख 16, 1946 शक सम्वत्

Government of Uttarakhand

Department of Legislative and Parliamentary Affairs

No. 148/XXXVI(3)/2024/10(1)/2023

Dehradun, Dated 06 May, 2024

शुद्धिपत्र

(CORRIGENDUM)

In the English translation of 'the Uttarakhand Competitive Examination (Measures for Control and Prevention of Unfair Means in Recruitment) Act, 2023' (Uttarakhand Act No. 13 of 2023) published vide Notification No. 168/XXXVI(3)/2023/10(1)/2023, dated: April 27, 2023, in the subsection (3) of Section 12, on the page no. 29 of the said notification between the words "and with fine which shall not be" in the 8<sup>th</sup> line and words "be recorded in writing) that any person", in the 9<sup>th</sup> line, the following be read :-

"less than rupees one crore but which may extend to rupees ten crore and in default of payment of fine, such person shall be punishable with imprisonment for a term of three years.

- (4) Whoever commits theft, extortion or robbery of question papers or destroy by any unauthorized means answersheet or Optical Mark Recognition (OMR) sheets of any competitive examination, at any time, before or after the examination of such question paper is over, shall, notwithstanding anything to the contrary contained in the Indian Penal Code, 1860 (Act No. 45 of 1860) be punishable with imprisonment of either description for a term which shall not be less than seven years but which may extend to ten years and with fine which shall not be less than rupees fifty lakh but which may extend to rupees one crore and in default of payment of fine, such person shall be punishable with imprisonment for a term of three years.
- Disbarment on conviction** 13. (1) Any examinee who is prosecuted for any offence under the provisions of this Act, such prosecuted examinee shall be debarred, from appearing in all the competitive and competitive examinations held by the Examination Authority, from the date of charge-sheet filed for a period of two to five years and on conviction for a period of ten years:
- Provided that any examinee who is prosecuted for any offence under the provisions of this Act again, such prosecuted examinee shall be debarred, from appearing in all the competitive and competitive examinations held by the Examination Authority, from the date of charge-sheet filed for a period of five to ten years and on conviction for a life time period.
- (2) Examination Authority as specified in Schedule I are authorized for disbarment.
- Search and seizure** 14. (1) Where the District Magistrate, on the basis of information of material in his possession, has reason to believe (the reason for such belief to"

2- This corrigendum shall be deemed to have been validly done and have been in force at all material times.

By Order,

DHANANJAY CHATURVEDI,  
Principal Secretary.